

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

**COURT – IV
(Special Bench)**

4. **IA-5434(MB)2023 IN C.P. (IB)/931(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.12.2023**

NAME OF THE PARTIES: **Melange Systems Private Limited**
Vs.
Pme Infratech Pvt. Ltd

SECTION: 9, 33(1) (b) (i) to (iii) r/w Sec 33(3) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Smriti Shahani i/b M V Kini Law Firm, Ld. Counsel for the Resolution Professional present. Mr. Milan Singh Negi, Ld. Counsel for the Suspended Directors present through virtual hearing.
2. Ld. Counsel appearing for the RP present and has drawn our attention to the minutes of the meeting passed by CoC held on 09.10.2023 wherein agenda item no. B1. The CoC considered that no resolution plan was received and unanimously decided to liquidate the Corporate Debtor. By way of an additional affidavit, the RP has placed on record minutes of the meeting of the CoC held on 08.11.2023 wherein name of Mr. Rahul Jindal having Registration No. IBBI/IPA-001/IP-P-02649/2021-2022/14048 has been proposed to be appointed as a liquidator in the application.

Reserved for Orders.

**Sd/-
ANU JAGMOHAN SINGH
Member (Technical)**

**Sd/-
LAKSHMI GURUNG
Member (Judicial)**